The Andhra Pradesh Police (Reforms) Act, 2014

Act 9 of 2014

Keyword(s):
Police Officer

Amendment appended: 17 of 2018
THE ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 20th September, 2014 and the said assent is hereby first published on the 22nd September, 2014 in the Andhra Pradesh Gazette for general information :-

ACT NO. 9 OF 2014

AN ACT TO COMPLY WITH THE DIRECTIONS OF THE HON’BLE SUPREME COURT OF INDIA IN ITS JUDGEMENT IN W.P.NO.310 OF 1996 DATED : 22.9.2006 IN PRAKASH SINGH VS. UNION OF INDIA REGARDING POLICE REFORMS AND MATTERS CONNECTED THERewith OR INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-fifth Year of the Republic of India as follows:-
CHAPTER-I

1. (1) This Act may be called the Andhra Pradesh Police (Reforms) Act, 2014;

(2) It extends to the whole of the State of Andhra Pradesh;

(3) It shall be deemed to have come into force with effect from the 20th July, 2014.

Definitions

2. (1) In this Act, unless the context otherwise requires,—

(a) "Government" means the State Government;

(b) "Police Officer" means any member of the Andhra Pradesh Police and includes an Indian Police Service (IPS) officer working in connection with the affairs of the State and the Andhra Pradesh Police;

(c) "State" means the State of Andhra Pradesh;

(2) Words and expressions used in the Act, but not defined specifically shall have the same meaning as provided in the Code of Criminal Procedure, 1973 and the Indian Penal Code, 1860.
CHAPTER – II

TERM OF OFFICE OF DIRECTOR GENERAL OF POLICE AND OTHER POLICE OFFICERS.

3. (1) The Government shall appoint the Director General of Police (HoPF) from amongst the three senior most Police Officers of the Department empanelled by the Union Public Service Commission for the post of Director General of Police (HoPF), having regard to length of service, very good record and range of experience for heading the Police Force.

(2) Notwithstanding anything contained in the Service Rules governing the post, the Director General of Police appointed under sub-section (1) shall hold the post for a minimum period of two years, irrespective of the date of his/her retirement on attaining the age of superannuation.

(3) The Director General of Police may be relieved of his/her responsibilities under the following circumstances, namely, –

(a) on conviction by a court of law in a criminal offence or in a case of corruption;

(b) on punishment of dismissal, removal or compulsory retirement from service or of reduction to a lower post awarded under the provisions of the All India Services (Discipline and Appeal) Rules or any other relevant Rules;
(c) on incapacitation by physical or mental illness or otherwise becoming unable to discharge his/her functions;

(d) on appointment to any other post either under the State Government or Central Government, with his/her consent for such posting;

(e) on other administrative grounds to be recorded in writing.

4. The Andhra Pradesh Police (Reforms) Ordinance, 2014 is hereby repealed.

T. NARAYANA REDDY,
Secretary to Government (I/c).
Law Department.
ANDHRAPRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 23rd April, 2018 and the said assent is hereby first published on the 25th April, 2018 in the Andhra Pradesh Gazette for general information:-

ACT No. 17 of 2018

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH POLICE (REFORMS) ACT, 2014.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Andhra Pradesh Police (Reforms) (Amendment) Act, 2018.

   (2) It shall be deemed to have come into force with effect from the 26th December, 2017.

2. In the Andhra Pradesh Police (Reforms) Act, 2014 (hereinafter referred to as the principal Act), for the long title, the following shall be substituted, namely :-

   “AN ACT TO PROVIDE FOR SELECTION AND APPOINTMENT OF DIRECTOR GENERAL OF POLICE (HEAD OF POLICE FORCE) AND MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.”.
3. In the Principal Act, in section 3, for sub-sections (1) and (2), the following shall be substituted, namely:

"(1) The Director General of Police (Head Of Police Force) shall be selected by the State Government from amongst officers of the Indian Police Service in the rank of Director General of Police on the basis of their length of service, very good history of service, professional knowledge and ability to lead Police Force in the State.

(2) The Director General of Police (Head Of Police Force) appointed under sub-section (1) shall have a tenure in accordance with the rules made under the All India Services Act, 1951.".

4. The Andhra Pradesh Police (Reforms) (Amendment) Ordinance, 2017 is hereby repealed.

DUPPALLA VENKATARAMANA,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.